

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:842  
ANSWERED ON:28.11.2006  
ANGANWADI WOKERS TRAINING CENTRES IN KARNATAKA  
Reddy Shri Karunakara G.

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) the number of Anganwadi workers training centres in Karnataka opened during last three years;
- (b) the number of training centres out of the above ordered for closure in the State;
- (c) if so, the reasons therefor; and
- (d) the details of the decision taken for the future of the employees of the closed centres?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a) As per the information made available by the State Government of Karnataka, no new Anganwadi Training Centres (AWTCs) were opened in the State during the last 3 years.

(b) The following AWTCs were functioning/closed during the last 3 years:

Year Functioning Closed

2003-04	24	Nil
2004-05	23	1
2005-06	18	5

(c) One AWTC viz. Aroalkere was closed in 2004-05 for various reasons such as non-observance of norms/guidelines for AWTCs/non- payment of honoarium to trainess/poor infrastructure etc.

Karnataka State Council for Child Welfare (KSCCW), was running 10 AWTCs in the State out of which five were closed down during 2005-06 as per the resolution passed by the Standing Committee and duly ratified by the Executive Committee of KSCCW itself on 30.3.2005. Accordingly, five AWTCs functioning at Anekal, Kanakapura, Mysore, Shimoga and Gulbarga were closed. However, AWTC functioning at Shimoga which was closed from 1.4.2005 has been re-opened from 1.10.2006.

(d) As per the guidelines issued in this regard, all the AWTCs are temporary in nature and are continued on a year-to-year basis depending upon the requirement of training of the Anganwadi Workers/Helpers in a State. The staff of AWTCs is recruited by voluntary organizations running the AWTCs and Government of India only provides grant-in-aid for the purpose a s per pattern approved from time to time. Beyond that, the Government of India has no liability in respect of such staff.